

Removal of executive director of national unit of N.J.M.C. Ltd.

9354. SHRI RAM VILAS PASWAN : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the present Executive Director of National Unit of the present National Jute Manufactures Corporation Limited Post, Sankral, District Howrah (West Bengal) was removed from service on some serious charges of corruption by the then Board in the month of February, 1980 ;

(b) whether it is also a fact that the he was reinstated in his post after nationalisation of the company on 4 May, 1981 ; and

(c) if the replies to the above parts be in the affirmative, the charges on which the officer was removed from service and the reasons for reinstating him ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) and (c) A statement is attached,

(b) Yes, Sir.

STATEMENT

The services of Shri B.K. Basu, the present Executive Director of National Unit of National Jute Manufactures Corporation Ltd. were terminated on the basis of the Resolution passed by the then authorised body of National Co. Ltd. at its meeting held on 27.2.1980. It was explained in that meeting that the present production level of the Company was much below the expected level and many machines were lying idle. It was felt that for smooth and efficient running of the Company, it was necessary to re-organise the existing organisational set up of the Company and accordingly it was decided to terminate the services of Shri Basu. Thus, the services of Shri Basu were terminated not on account of serious corruption charges.

Subsequently the deteriorating situation in the National Unit was discussed in the meeting of the Board of Directors of National Jute Manufactures Corporation held on 24.1.1981 and the Chairman-cum-Managing Director was authorised to take

necessary measures to improve the situation. As one of the measures to improve the working of National Unit, the Chairman-cum-Managing Director recommended re-appointment of Shri Basu to the post of Executive Director. After considering the matter carefully, Shri Basu was re-instated as Executive Director of National Unit with effect from 4th May, 1981.

Tax Evasion by certain Tobacco Companies

9356. SHRI BHEEKHABHAI :
SHRI SATYAGOPAL MISRA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that certain tobacco companies have evaded excise duties in their manufacturing units during the last three years ;

(b) if so, the action taken against each of them ;

(c) whether any prosecution has been launched against tax evaders ; and

(d) the stage at which these cases stand ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Demands of Central Government Employees

9357. SHRI CHITRA BASU : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government made a solemn commitment in February, 1982 to settle a number of demands of the Central Government employees according to a time-bound programme ;

(b) if so what are those demands and the time-bound programme ; and

(c) in view of such commitment why do Government propose to appoint another Pay Commission which in all likelihood will be a time-consuming exercise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO) : (a) to (c) No

specific commitment of this nature was made by the Government. Some of the major pending demands relate to revision of rates of H.R.A. and C.C.A. wage parity with public sector undertakings, encashment of leave etc.

In the 26th Ordinary Meeting of the National Council (JCM) on 13th and 14th May, 1982, the Staff Side had suggested appointment of a Pay Body. After careful consideration of the matter, Government decided to appoint the Fourth Central Pay Commission, which is expected to examine the pay, allowances and other service conditions of Central Government employees.

Spinning Mills set up in Orissa

9358. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMERCE be pleased to state :

(a) how many spinning mills have been set up in the State of Orissa so far ;

(b) whether Govt. of Orissa has requested the Centre to provide assistance for some more spinning mills proposed to be set up in that State ;

(c) if so, the steps taken by the Central Government in this regard ; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : (a) Seven spinning mills have been set up so far in Orissa.

(b) Yes, Sir.

(c) and (d) Sanctioning of assistance for more cooperative spinning mills in Orissa would depend upon the total demand from the different States and the availability of funds.

A normally in pension of retired LDC and Class IV Employees

9359. SHRI K. PRADHANI : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that satisfactory deal is not being met to Government employees who retired earlier to 1965 or so ;

(b) whether it is a fact that an LDC who retired in 1965 is getting pension with interim relief only Rs. 165 a month and a retired Class IV employee gets a pension about Rs. 400 a month ;

(c) if so, the details in this regard ; and

(d) whether any proposal to give justice to all is under Government's consideration in view of the rising prices of essentials commodities in the market today ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) There is no discrimination against employees who retired earlier to 1965.

(b) and (c) An LDC who retired in 1965 at the maximum of his scale of pay gets pension (inclusive of relief) of Rs. 182 per month and a peon retiring in that year gets Rs. 1.45 per month. However, a peon who retires now, at the maximum of his scale, gets pension (inclusive of relief) of Rs. 266 per month whereas an LDC gets a pension (including relief) of Rs. 414 per month.

(d) According to present policy of the Government, pensioners are allowed additional instalments of Relief on Pension @ $2\frac{1}{2}\%$ subject to a minimum of Rs. 2.50 and maximum of Rs. 12.50 per month for each rise of 3 points in the average price index.

Misuse of Financial Assistance by some Bombay Textile Mills

9360. SHRI G. NARSIMHA REDDY :
SHRI K. MALLANNA :

Will the Minister of FINANCE be pleased to state :

(a) whether it has come to Government's notice that some of the Bombay Textile Mills have siphoned off funds advanced by financial institutions and nationalised banks ;

(b) if so, the names of the mills and the amount of money that has been thus misused ; and

(c) what steps Government propose to take against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) In the case